

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No.  
~~XXXXXX~~

508 1991

DATE OF DECISION 10.4.1991

P.Sreehari Applicant (s)

Mr.CS Ramanathan Advocate for the Applicant (s)

Versus

The Postmaster General, Respondent (s)  
Northern Region, Calicut & 2 others

Mr.K.A.Cherian, ACCSC(R.1&2) Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji - Vice Chairman

and

The Hon'ble Mr. A.V.Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

(Mr.SP Mukerji, Vice Chairman)

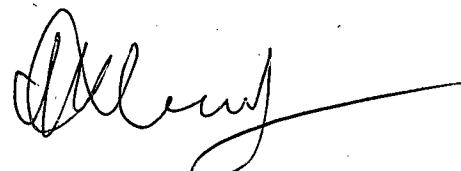
We have heard the learned counsel for the parties.

The learned counsel for the respondents states that since the applicant is admittedly working only as a substitute, he has no claim to the post of EDBPM, Chingapuram.

The learned counsel for the applicant states that the ED Agent who is now under transfer to replace him is not qualified for the post. The applicant being only a substitute nominee of the regular incumbent has no claim to continue in the post. In the face of the administrative decision to post a regular ED Agent in his place on transfer,

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the applicant has got no locus standi to question the validity of the appointment made. In the circumstances, we ~~do~~ see no force in the application and the same is dismissed under Section 19(3) of the Administrative Tribunals Act.



(A.V.HARIDASAN)  
JUDICIAL MEMBER



(S.P.MUKERJI)  
VICE CHAIRMAN

10.4.1991